

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 814 of 2020**

**IN THE MATTER OF:**

**Committee of Creditors of Wind World (India) Ltd. ...Appellant**  
**Through State Bank of India**

**Versus**

**Suraksha Asset Reconstruction Company & Ors. ...Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal, Ms. Prabh Simran Kaur, Mr. Anoop Rawat, Mr. Sagar Dhawan, Mr. Anshuman Chaturvedi and Mr. Kauser Husain, Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Chitranshul A. Sinha, Ms. Sonali Khanna and Ms. Akshita Upadhyay, Advocates for R-1 to 3.**

**Mr. Navin Pahwa, Sr. Advocate with Mr. Sumant Batra, Mr. Sanjeev Sambasivan and Ms. Neha Naik, Advocate for IRP with Mr. Shailen Shah, IRP for R-4.**

**With**

**Company Appeal (AT) (Insolvency) No. 826 of 2020**

**IN THE MATTER OF:**

**Shailen Shah, Resolution Professional of ...Appellant**  
**Wind World (India) Ltd.**

**Versus**

**Suraksha Asset Reconstruction Ltd & Ors. ...Respondents**

**Present:**

**For Appellant: Mr. Navin Pahwa, Sr. Advocate with Mr. Sumant Batra, Mr. Sanjeev Sambasivan and Ms. Neha Naik, Advocate for IRP with Mr. Shailen Shah, IRP**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Chitranshul A. Sinha, Ms. Sonali Khanna and Ms. Akshita Upadhyay, Advocates for R-1 to 3.**

**Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal, Ms. Prabh Simran Kaur, Mr. Anoop Rawat, Mr. Sagar Dhawan, Mr. Anshuman Chaturvedi and Mr. Kauser Husain, Advocates**

**for R-4.**

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**With**

**Company Appeal (AT) (Insolvency) No. 913 of 2020**

**IN THE MATTER OF:**

**Suraksha Asset Reconstruction Ltd. & Ors.**

**...Appellants**

**Versus**

**Shailen Shah, Resolution Professional,  
Wind World (India) Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Chitranshul A. Sinha, Ms. Sonali Khanna and Ms. Akshita Upadhyay, Advocates.**

**For Respondents: Mr. Sumant Batra, Mr. Sanjeev Sambasivan and Ms. Neha Naik, Advocate for IRP with Mr. Shailen Shah, IRP for R-1.**

**Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal, Ms. Prabh Simran Kaur, Mr. Anoop Rawat, Mr. Sagar Dhawan, Mr. Anshuman Chaturvedi and Mr. Kauser Husain, Advocates for R-2.**

**O R D E R**

**(Through Virtual Mode)**

**20.11.2020:** Pleadings are stated to have been completed in Company Appeal (AT) (Insolvency) No. 814 of 2020 and Company Appeal (AT) (Insolvency) No. 826 of 2020. In Company Appeal (AT) (Insolvency) No. 913 of 2020, Shri Arun Kathpalia, learned senior counsel for the Respondent seeks time to file reply affidavit. Same may be done within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Learned counsels for the parties may also file their short written submissions, not exceeding three pages, supported by the relevant case law, within four weeks.

Let these appeals be processed for hearing and listed on **15<sup>th</sup> January, 2021 at 2:00 PM**. If the matter spills over, it will be taken up on 18<sup>th</sup> January, 2021 at 2:00 PM.

Meanwhile, the Performance Bank Guarantee may be renewed further for a period of two months.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*